

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 60/2023**

IN THE MATTER OF:

Hari Krishna Paidi Lakshmaiah

...APPLICANT

Versus

State of Karnataka and Ors

...RESPONDENTS

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**PROGRESS REPORT ON BEHALF OF RESPONDENT NO. 2
(BANGALORE DEVELOPMENT AUTHORITY)**

MOST RESPECTFULLY SHOWETH:

1. The present report is being filed to bring on record the progress in completion of rejuvenation works of Bellandur Lake, situated in Bengaluru.
2. **Re: Dewatering of the Lake** – It is submitted that while preparing the estimated de-watering quantity, it was calculated based on a project duration of 18 months. However, in September 2022, due to unforeseen heavy rainfall, the entire lake was filled with water and the majority of the water was removed through gravity flow. The remaining water below the dead storage area has to be pumped out. Additionally, for the construction of wetland and inlet structures, the inflow of seepage water is significant due to the diversion canal



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adjacent to wetland area, resulting in an increase in de-watering hours by 15,492.5 hours.

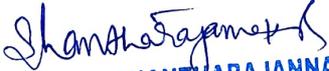
3. **Re: Clearing of Bushes** – The temporary diversion canal and the ring bund necessitate periodic maintenance to remove the thick bushes that have grown on the banks of the diversion canal (both northern and southern) at intervals of every 3 to 4 months, resulting in an increase in quantity beyond the estimated amount of 1,904,691 Sqm.

4. **Re: Silt Removal** – It is submitted that the diversion canal constructed on both the northern and southern sides of the lake has experienced silt accumulation due to the deposition from flowing rainwater. This accumulation reduces the carrying capacity, necessitating periodic desilting. Consequently, the quantity for desilting (excavation) has been increased by 2.87 lakh Cubic Meters. Further, the temporary diversion canal and the ring bund which necessitate periodic maintenance experience thick shrub/bush growth on the banks of the diversion canal (both northern and southern) every 3 to 4 months, resulting in an increase in the quantity of silt to be removed from the embankment beyond the estimated amount of 1,904,691 Sqm.

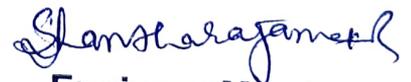


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5. **Re: Disposing of Excess Silt** – The initial estimate included 32.33 Lakhs Cubic Meter of desilting (excavation). Of the total 32.22 Lakhs Cubic Meter, 6.58 Lakhs Cubic Meter was set aside for local farmers to collect the same voluntarily, while 5.12 Lakhs Cubic Meter was for filling the low-lying area, and 0.55 Lakhs Cubic Meter was designated for bund formation. However, no farmers opted to take the silt away voluntarily due to the transportation costs, which meant that the BDA would have been obligated to pay for the transport of cost for 6.58 lakh cubic meters of silt being transported to designated Dumping location.
6. The silt reserved for land filling in the defence area has caused an increase in high vegetation, which requires ongoing maintenance and complicates land use for their activities. Moreover, land availability is restricted, with only 2.08 lakh cubic meters allowed, while the remaining 3.04 lakh cubic meters must be transported to the assigned quarry.
7. The above-mentioned reasons have led to an increase in transportation quantity by 9.62 (6.58+5.12) lakhs Cubic Meters of silt. Month-wise Progress Report of works undertaken by BDA for Rejuvenation and Development of Bellandur Lake is annexed herewith as **Annexure R-1**.


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8. The above submissions are however made without prejudice to the fact that the instant Application is liable to be dismissed in as much as the Applicant has averred that the answering Respondent is carrying out '*construction activities*', while the answering Respondent has already clarified that the activities carried out at Bellandur Lake are not construction activities, but desilting works. Moreover, the applicant's prayers of removal of encroachment and marking of buffer zone are already covered by the orders of this Hon'ble Court in EA No. 10/2023 and OA No. 222/2014.
9. The above information is hence placed on record for this Hon'ble Tribunal's Consideration, in light of which it is prayed that the Application may be dismissed.



**Engineer Member
Bangalore Development Authority**

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**Darpan KM
Counsel for Respondent No. 2**

Date: 01.02.2026

Annexure R-1

NAME OF WORK : Rejuvenation and Development of Bellandur Lake, Bengaluru East Taluk, Bengaluru.

Physical Progress of Work From 01 - Jan-2026 To 31 - Jan - 2026

Sl. No.	Description of the work	Unit	Qty as per BOQ + Variation order 2	Cumulative Progress of Work upto 31st Dec 2025		Progress of work Month Wise						Cumulative Progress of Work	
				Interms of Unit	Interms of % ge	Jan-26	Feb-26	Mar-26	Apr-26	May-26	Jun-26	Interms of Unit	Interms of % ge
1	Dewatering pump sets for pumping out water from the lake	Hrs	16242.5	8806.50	54.22%	6860.00	-	-	-	-	-	15666.50	96.45%
2	Clearing thick jungle growth	Sqm	647485.8	647485.80	100.00%	0.00	-	-	-	-	-	647485.80	100.00%
3	Cutting and burning or disposing off Apu / Jundu from marshy areas	Sqm	3847147.12	2794963.52	72.65%	568600.00	-	-	-	-	-	3363563.52	87.43%
4	Desilting tank bed /Feeder channel/	Cum	3521058.63	2230402.36	63.34%	94600.00	-	-	-	-	-	2325002.36	66.03%
5	Disposing of the Excavated silt in excess of the embankment to designated quarry	Cum	2994552	2230402.36	74.48%	72640.00	-	-	-	-	-	2306042.36	77.01%
6	Construction of weigh bridge	Set	2.0	2.00	100.00%	0.00	-	-	-	-	-	2.00	100.00%
7	Vehicle tracking System (GPS)	Set	100.0	100.00	100.00%	0.00	-	-	-	-	-	100.00	100.00%
8	Installation of computers	Set	5.0	4.00	80.00%	0.00	-	-	-	-	-	4.00	80.00%
9	Construction of Wetland in Bellandur lake						-	-	-	-	-		
	A. Construction of wetland at main inlet	%	100.0	32.00	32.00%	24.00	-	-	-	-	-	56.00	56.00%
	B. Construction of wetland at Ibluru inlet		100.0	6.00	6.00%	2.80	-	-	-	-	-	8.80	8.80%
	C. Construction of wetland at HAL inlet		100.0	4.00	4.00%	15.00	-	-	-	-	-	19.00	19.00%